## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:286 ANSWERED ON:06.12.2013 SMUGGLING OF GOLD Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Raghavan Shri M. K.;Ray Shri Saugata;Yadav Shri Dharmendra

## Will the Minister of FINANCE be pleased to state:

(a) the details of cases of smuggling of gold into the country and their values for the last three years and the current year till date along with the reasons for sudden increase in the case of gold smuggling, if any;

(b) the mode of operation of such smuggling along with the countries involved in the same; and

(c) the action taken or proposed to be taken by the Government in the matter?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J.D.SEELAM)

(a) The details of cases of smuggling of gold into country and their value for the last three years and the current year are as under:-

(Rs.in crore) Year No.of cases Value of seized gold 2010-2011 121 17.22 2011-2012 504 42.38 2012-2013 885 107.51 2013-2014 664 208.23 (upto Oct,2013)

The increase in the cases of smuggling of gold may be partly attributed to the fluctuation of the price of gold and Customs duty rates.

(b) The maximum amounts of seizures (in terms of number and value) have been reported from various International Airports wherein the gold / gold jewellery was being attempted to be smuggled into the country by air using the passenger as well as cargo / courier / parcel mode and also by land and sea. Mostly the source of the seized gold/gold jewellery had been UAE, Singapore, Sri Lanka, Bangladesh, Nepal, Hongkong etc.

(c) Alert and Modus Operandi Circulars are issued by DRI to sensitize field formations to prevent smuggling of gold into the country. Constant surveillance is kept on Seaports, Airports, Land Customs Stations and other customs field formations.